



2026:DHC:7880



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010049112018

+ **OMP (ENF.) (COMM.) 53/2018 & EX.APPL.(OS) 1129/2020**
BGS SGS SOMA JVDecree Holder

Through: Mr. Nakul Sachdeva, Mr. Sagar Arora, Mr. Shreyansh Rathi, Ms. Shrinkhla Tiwari, Mr. Abhinandan Sharma, Mr. Varnit Vashistha and Mr. Karan Sharma, Advocates.

versus

NHPC LIMITEDJudgement Debtor

Through: Mr. Tarkeshwar Nath, Mr. Anant Dev and Mr. Harshit Singh, Advocates.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)

% **15.09.2026**

1. At the outset, learned Counsel for the Decree Holder seeks leave to withdraw the present petition with liberty to file it again after satisfying on the aspect of stamp duty as per the Indian Stamp Act, 1899, as applicable in NCT of Delhi and in light of the judgment passed by this Court in *M/s URC Construction (P) Ltd. v. Airports Authority of India*¹.

2. Leave and liberty is granted as aforesaid.

3. The petition is dismissed as withdrawn with the aforesaid liberty.

OM PRAKASH SHUKLA, J

SEPTEMBER 15, 2026/pa

¹ OMP (ENF.) (COMM.) 155/2026